

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH

MA 967/2018

in

CP 1813/252/NCLT/MB/MAH/2018

CORAM:

Bhaskara Pantula Mohan, Member (Judicial)

V. Nallasenapathy, Member (Technical)

In the matter of Section 252 of the Companies Act, 2013

In the matter of **Green Fortune Promoters Developers & Projects Ltd.**

For the Applicants:

1. Mr. Sanket J. Shah, Advocate, Authorised Representative for the Petitioners.

CORRIGENDUM ORDER

1. The Miscellaneous Application filed by the Applicant with a prayer to this Tribunal to rectify the name of the Petitioner Company which was wrongly mentioned as "Synergyone Infrastructure & Projects Pvt. Ltd." instead of "Green Fortune Promoters and Developers Pvt. Ltd." in the order dated 06.07.2018 in C.P. No. 1813/2018.
2. On going through the said order, it is found that in Para 1 of the said order the name of the Company to be restored is not found and accordingly Para 1 of the said order is replaced as below:
"1. This present Petition is filed u/s. 252 of Companies Act, 2013 (hereinafter called as "Act") by the Director of Synergyone Infrastructure & Projects Pvt. Ltd., a Shareholder of Green Fortune Promoters and Developers Pvt. Ltd. Praying for restoration of the name of Green Fortune Promoters and Developers Pvt. Ltd. in the registered maintained by the Registrar of Companies, Pune (hereinafter called as "ROC")."
3. Further, in the cause title the name of the Company "Green Fortune Promoters and Developers Pvt. Ltd." is to be inserted just below the sentence "In the matter of".
4. Rest of the order remain unaltered.
5. Accordingly a Corrigendum order is issued and MA is disposed of.

SD/-

**V. NALLASENAPATHY
MEMBER (TECHNICAL)**

SD/-

**BHASKARA PANTULA MOHAN
MEMBER (JUDICIAL)**

Dated :05.09.2018